

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP(IB) 271 of 2020

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.02.2021**

Name of the Company: Rajeshkumar Laxminarayan Rathi
V/s
Kewal Fashions Pvt Ltd

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

Learned PCS Mr. Dhiren Dave appeared for the Financial Creditor.

He seeks liberty to withdraw the matter on ground of settlement. Permission is granted. Hence, matter stands withdrawn and disposed of with liberty to Financial Creditor to get this application revived, in case, settlement fails.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**


**(MADAN B. GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 17 day of February, 2021